

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.602
Company Appeal-
200/252/ND/2023

IN THE MATTER OF:

M/s. Business Basket Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

U/s 252

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Appellant: Adv. Yashoj Guglani along with Adv.
Narender Thakur

For the RoC : Adv Aakash Sharma

For the IT Department :

ORDER

Ld. Counsel for the Appellant is present. Ld. Counsel for the RoC is present and submitted that they have filed their report, however it is not reflected on the e-portal. This was the position on the last date of hearing i.e. 01.03.2024. Ld. Counsel for RoC may once again approach the Registry and cure the defects, so that it is reflected on the e-portal. None appeared on behalf of the IT Department. List the matter on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)